

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH-1**

Item 10

IA No. 434/2023, 1629/22  
In  
CP(IB) No. 211/Chd/Hry/2019  
(Admitted)

Under Section 9, 12, (3), 30(6), 19(2) & 60(5) & 43, 45 & 66 IBC 2016  
70 & 235A IBC 2016

**In the matter of:-**

Signify Innovations India Ltd.

...Petitioner-Operational Creditor

Vs.

Eon Electric Ltd.

...Respondent-Corporate Debtor

**Present:** Mr. Viren Sharma, Advocate for applicant in IA No. 1629/23.  
Mr. Pulkit Goyal with Ms. Asmita Arora, Advocates for the Respondent No. 2-CoC in IA No. 434/2023.  
Mrs. Ritu Rastogi, Advocate for RP.  
Mr. Vaibhav Sahni, Advocate for applicant in IA No. 434/2023.  
Mr. GS Sarin, PCS for Respondent No. 3.

**IA Nos. 434/2023 and 1629/22**

A date is requested by learned authorized representative of Respondent No. 3 for filing reply. Let the same be done within one week with a copy in advance to the counsel opposite. Rejoinder to the reply of Respondent No. 1 and 2 has been filed by learned counsel for the applicant in IA No. 434/2023 vide special Diary No. 787 and 788 dated 22.08.2023 respectively. The same are taken on record.

In the meantime learned counsel for the applicant is directed to file the requisite documents and affidavit relevant to the resolution plan. Let the same be filed at least one week before the next date of hearing.

A date is requested by learned counsel for the applicant in IA No. 1629/2022 to prepone IA No. 648/2021. Learned counsel for the applicant is directed to file the formal application to that effect within two days. List on 31.08.2023.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 23, 2023  
PKA

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**